(d) An amount of Rs. 96,986.60 is in Savings Bank Accounts of Kendriya Vidyalaya Sangathan Benevolent Fund in Syndicate Bank, J.P Estate, New Delhi. Besides this, Rs. 15,000/- is in deposit.

Non-Payment of Interest on CDS Amounts of Kendriya Vidyalaya **Teachers**

1446. SHRI PRABHAKAR RAO KAL-VALA: Will the PRIME MINISTER be pleased to state.

- (a) whether it is a fact that lakhs of rupee's of Compulsory Deposit Schemes amounts of teachers of Kendriya Vidyalayas are kept in different regional branches of provident fund Department and Government are not giving any interest on these amounts;
- (b) if so, what are the details thereof; and
- (c) what action Sangathan propose to take/has taken for getting back these amounts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c) The information is being collected and shall be laid on the Table of the House.

Transfer of Kendriya Vidyalaya Teachers

1447. SHRI ANAND PRAKASH GA-UTAM: Will the PRIME MINISTER be pleased to state:

- (a) whether Kendriya Vidyalaya teachers of all categories are transferred on request and in public interest every session; and
- (b) if so, the reasons for not transferring Yoga and Physical Education Teachers last session?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI

MEHTA): (a) and (b) Transfers teachers are considered every year on the basis of applications receive and the apapproved guidelines transfers which interalia include transfers on requests and in and in public interest.

Teaching of Yoga was started on an experimental basis on the Kendriya Vidyalayas in the Academic year 1981-82. Since the Scheme of Yoga education was temporary and has been continued on year to year basis, all the yoga teachers were appointed on ad hoc basis and their services were also extended on year to year basis Based on a review of the scheme of Yoga education, the Board of Governors of the Sangathan decided in September, 1986, that the teaching of Physical Education and Yoga should be integrated and that for this purpose. Physical Education teachers should be given training in yoga and yoga teachers should acquire adequate qualfications for teaching Physical Educaton.

Twenty-four Yoga teachers who already possessed qualfications prescribed for the post of Physical Education Teachers were appointed as such. The Kendriya Vidyalaya Sangathan nominated Yoga Teachers to undergo a special B P.Ed. (Summer Course) in 3 semesters in Lakshmi Bai of Physical Education National College (LNCPE), Gwalior. Ninety five teachers have since acquired the qualifications of B.P.Ed. The question of formal regularisation of these employees as PETs would be placed before the Board of Governors for a decision.

The transfer of Yoga teachers and PETs could not be effected during 1989-90 pending decision of the Board of Governors on the matter, as their transfers would depend on decision by the Board in regard to their status.

Promotional Avenues for Yoga Teachers ...in Kendriya Vidyalayas

1448 SHRI ANAND PRAKASH GA-UTAM: Will the PRIME MINISTER be pleased to state.

(a) whether there are any promotional avenues for Yoga Teachers in Kendriya Vidyalayas;

- (b) if so, what are the details thereof; and
- (c) what are the relevnt Provisions government such promotions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir.

- (b) Does not arise.
- (c) The subject of Yoga is not taught as an elective in Classes XI and XIL in Kendriya Vidyalayas and as such there are no promotional posts provided for them as for other miscellaneous categories of teachers. Regularisation of all the Yoga teachers is also under way. After regularisation, they would become eligible for time-bound grade promotion facilities.

Non-Payment of Special Duty Allowance to K.V.S. Teachers of North-East Region

- 1449. SHRI ANAND PRAKASH GA-UTAM: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Special Duty Allowance is payable to Central Government employees and those of Kendriya Vidyalaya Sangathan, ONGC etc. posted in North-East Region;
 - (b) if so, what are the details thereof;
- (c) whether such allowance is not being paid to the teachers of Kendriya Vidyalaya Sangathan recruited in 1984, specifically for posting in North-East Region and later rendered transferable; and
- (d) if so, what is the justification therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes Sir. Special Duty Allowance is admissible to Kenddiya Vidyalaya Sangathan employees posted in North-East Region as per Government of India instructions rules

(c) and (d) Special Duty Allowance was not admissible to teachers specially recruited during 1984 for appointment in

North-East Region, since one of the conditions for their appointment was they would not be transferred to other regions and they were not eligible to draw special duty allowance, as per Government of India instructions. However, the Board of Governors at its meeting held on 13-7-89 decided that such teachers who were recruited especially in 1984 might also be made eligible for transfer outside the region. This decisions has been made applicable from 1990-91 by Kendriya Vidyalaya Sangathan. The question of grant of special duty allowance to these employees is under consideration.

Settin up of Nuclear Power Plants with Soviet Assistance

1450 KUMARI ALIA: Will the PRIME MINISTER be pleased to state:

- (a) what progress has been made so far regarding setting up of two nuclear power plants with Soviet Assistance;
- (b) when they are likely to start functioning; and
- (c) what is the plan of utilisation or nuclear power generated by them?

THE MINISTER OF STATE IN THI MINISTRY OF SCIENCE AND TECH NOLOGY (PROF. M. G. K. MENON): Inter-Governmenta (a) and (b) An Agreement between India and USSR for cooperation in construction of a nuclea powed station consisting of two units, eacl of 1000 MW pressurised light water reactors, was signed was laid on the Table of the House on November 21, 1988. De tails regarding the project construction schedules, costs etc. are under discus sion in a Joint Committee. The report o the Committee is yet to be finalised. Only thereafter can Government proceed with regard to a final decision on implemen tation of the project.

(c) Since the project is proposed to be set up in Kudankulam in Tamil Nadu, is expected to supply power to the south ern grid of the country. The concerne States will get their share of electricity a per laid down guidelines in this regard.